

Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066


6

RTI SECTION

Office of the CPIO
(RTI Section)

Please refer to your RTI application No. 13-09/2018 and in response to that it's reply enclosed herewith.


08-3-2018
New Delhi -


CPIO 08/3/18

To

Mr. Ashok Chauhan
Citizen of India
110, New Modern Apartment
Sector-9, Rohini,
Delhi - 110085
Ph. No. - 9312430509

o/c

Reverse document


5

To,
The CPIO
CESTAT DELHI

Date:- 08.03.2018

Sub.:- For collection the copy of order seeks under RTI application
Dated 22.02.2018.

Sir,

I hereby authorize to **Mr. Pintu Gaur** S/o. Late Sh. Chob Singh to collect the attested copy of appeal No. E/51595,51033,51204/2017-EX(DB) final order No. 50189-50191/2018, which I have demanded through my RTI application Dated 22.02.2018.

Signature duly attested of Pintu Gaur has been given below.

Thanking You,



Ashok Chauhan
Citizen of India
110, New Modern Appartment,
Sector-9, Rohini,
Delhi-110085
Ph. No. 9312430509



(Pintu Gaur)
Attested


14

To,
The CPIO
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Thanking You,



Ashok Chauhan
Citizen of India
110, New Modern Appartment,
Sector-9, Rohini,
Delhi-110085
Ph. No. 9312430509



(Pintu Gaur)
Attested


(13)

F. No. 13-09/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-09/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Ashok Chauhan (No. NIL dated 22.02.2018) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-09/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **09.03.2018** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.



CPIO

CESTAT New Delhi

Date: 22.02.2018

For Compliance to:

1. Asst. Registrar (Excise Branch)

Copy to:

1. Sh. Ashok Chauhan
Citizen of India
110, New Modern Apartment,
Sector-9, Rohini, Delhi-110085
Ph. 93124320509

o/c

Vikash
23/02/18



ID- 13-09/2018

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RTI APPLICATION

To,
The CPIO
CESTAT Delhi

22-02-2018

Sir,

The following information may please be provided under the RTI Act. Appeal No. E/51595,51033,51204/2017-Ex(DB) final order no. 50189-50191/2018

Shree Cement Ltd.
Shree Jaipur Cement Ltd.

V/S

CCE Alwar (Attested copy is required) total 6 pages
IPO of Rs. 30.00 is enclosed herewith as fee for the same.

Thanking You



Ashok Chauhan
Citizen of India
110, New Modern Appartment
Sector-9, Rohini,
Delhi-110085
Ph. No. 9312430509

AR CEVINES

Recd
24/02/18



Transport Department Government of NCT of Delhi
Licence to Drive Vehicles Throughout India

Licence No. : DL-0819970124331 (P) R
Name : ASHOK CHAUHAN
S/A/N/D : SM. UDEYBIR SINGH
DOB : 01/04/1952 841 8
Address :
110 NEW MODERN APPTS SEC-9
ROHINI DELHI 110085

Auth to Drive : LHV-NT
Date of Issue : 25/11/1997

Issue Date : 19/04/2017
Validity(NT) : 18/04/2022
Validity(T) : NA
Inv.Carr.No : NA

(Holder's Signature)
Issuing Authority
NWT-1, WAZIRPUR

Form-7
08001157


सर्वोच्च

GOVERNMENT OF NATIONAL CAPITAL
TERRESTRIAL TRANSPORT DEPARTMENT

DRIVING LICENCE

Authorization to drive a motor vehicle throughout India and
in case of E-rickshaw or E-cart throughout NCT of Delhi except the prohibited roads

